

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 962 of 2021

Shashi Kant Bhadani and Anr. Petitioners
-- Versus --
State of Jharkhand and Anr. Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners :- -
For the State :- Mr. Abhishek Singh, APP
For the O.P.no.2 : Mr. Vishal Kumar Tiwary, Advocate

4/09.09.2021 This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Vishal Kumar Tiwary, the learned counsel for the O.P.No.2 submits that this case may be taken in the next week to enable him to assist the Court. He further submits that there is no illegality in the order taking cognizance.

Post the matter on 28.09.2021.

Interim order dated 09.06.2021 is extended till the next date.

(Sanjay Kumar Dwivedi, J)

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